



Reserve Bank of India
Department of Statistics and Information Management
(International Investment Position Division)
Survey of Foreign Collaboration in Indian Industry
Reference Period: 2021-22 to 2022-23

Survey Year: **2023**

Reference Period: **2021-22 to 2022-23**

Read the Instruction carefully before filling the form

[Go to 'Instruction' >>](#)

RESERVE BANK OF INDIA
Department of Statistics and Information Management
(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry
Reference Period: April - March: 2021-22 to 2022-23

The completed survey schedule should be e-mailed to fcs@rbi.org.in by **July 15, 2023**
For any query / clarification, kindly contact our helpdesk at:
Tel: (022) - 2657 8339
e-mail: fcsquery@rbi.org.in

Postal Address:

The Director
International Investment Position Division
Department of Statistics and Information Management
Reserve Bank of India
C-9, 5th floor, Bandra-Kurla Complex, Bandra (E)
Mumbai - 400 051.

Definition

Foreign Subsidiary:

An Indian company is called as a **Foreign Subsidiary** if a non-resident investor owns more than 50% of the voting power/equity capital OR Where a non-resident investor and its subsidiary(s) combined own more than 50% of the voting power/equity capital of an Indian enterprise.

Foreign Associate

An Indian company is called as **Foreign Associate** if non-resident investor owns at least 10% and no more than 50% of the voting power/equity capital OR Where non-resident investor and its subsidiary(s) combined own at least 10% but no more than 50% of the voting power/equity capital of an Indian enterprise.

Pure Technical Collaboration

An Indian company is said have Pure Technical Collaboration if the company has only foreign technical collaboration and have not received any foreign direct investment.

General Instructions:

- 1] This Worksheet consists of two more sheets where information is to be reported
- 2] The figures to be given should correspond to the fiscal year, viz., from April 1 to March 31.
- 3] For items where accurate figures cannot be furnished, reasonable estimates may be provided.
- 4] Please use separate sheet if additional space is required for furnishing information on any item(s).
- 5] Please write "N.A." against items where are not applicable.
- 6] Please write "D.N.A." against items where details are not available
- 7] Registered office of a company should send a consolidated return for all its offices in India.

Specific Instructions for Filling-in the Survey Schedule:

Note 1 : The information should relate to foreign currency loans directly obtained from private/official agencies abroa

Note 2 : Please indicate payments made for imports during the year.

Note 3 : Please indicate the export receipts realised during the year.

Note 4 : Gross profits = Profits after depreciation but before providing for tax and interest.

Note 5 : Net profits = Gross profits - (Tax + Interest)

Note 6 : Total capital employed = Total assets (net of depreciation) - Accumulated losses

Note 7 : Net worth = Paid up capital + Free reserves & surplus

Note 8 : Examples of export Restrictive Clauses :

- (i) Total ban on exports.
- (ii) Prohibition of exports to collaborator's country.
- (iii) Prohibition of exports to countries in which the collaborator operates through branches/subsidiaries or is having similar collaboration agreement.
- (iv) Permission of collaborator for exports.
- (v) Exports only through collaborator/his agents/distributors.
- (vi) Prohibition on the use of trademarks for exports.
- (vii) Restriction on exports prices.

[*Read Technical Instruction >>*](#)

RESERVE BANK OF INDIA

Department of Statistics and Information Management

(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry

Revised Technical Instructions:

Please read the guidelines/definitions carefully before filling-in the return.

[**Tips while filing the form:** Use [Tab] or [Enter] to navigate through the fields while filing the form.]

1. The company **must use the latest survey schedule** which is in **.xls format** without any macros.
2. The company is required to save the survey schedule in Excel 97-2003 workbook i.e. in **.xls format only**.
3. In order to save the survey schedule in .xls format, follow the below-mentioned steps:
 - a. Go to **Office Button / File → Save As → Save As type**
 - b. Select **“Excel 97-2003 Workbook”** and **Save** the survey schedule in **.xls format**.
4. The company must use the .xls format of the survey schedule provided by RBI and requested not to incorporate any macro in the survey schedule while submitting the same.
5. Please note that survey schedule submitted in any other format (other than .xls format) will be auto rejected by the system.
6. Filled-in the Excel based **FCS schedule** should be sent by email at fcs@rbi.org.in by **July 15, 2023**. Any other attachment should not be forwarded along with the **FCS survey** schedule.
7. After sending the filled Excel based **FCS survey** schedule to fcs@rbi.org.in , you will receive an acknowledgement. Ensure that you have received a successful processing acknowledgement. If some error is mentioned in the acknowledgement rather than successful processing statement, then you are required to resubmit the form by rectifying the mentioned error.

Click on below button to 'Start filling the form'

Start filing the form>>

1.Total equity capital (paid-up)		
2. Foreign participation in equity capital (2(a) + 2(b))	0.00	0.00
(2a) Foreign equity (10% and above equity holding) investment at face value		
(2b) Foreign equity (below 10% equity holding) investment at face value		

Block-3: Amount of Equity shares issued to foreign collaborator during the reference period

(Amount in Rupees Lakhs)

Name of foreign collaborator	Name of the Country	2021-22	2022-23
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

Block-4: Loans/Grants obtained from Foreign Collaborators during the reference period

(Amount in Rupees Lakhs)

Name of foreign collaborator	Name of the Country	2021-22	2022-23
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

Block-5: Interest on and Repayments of Foreign Currency Loans (see note 1)

(Amount in Rupees Lakhs)

Particulars	2021-22	2022-23
1. Interest on foreign currency loans remitted during the year		
2. Fresh loans availed during the year		
3. Loans repaid during the year		
4. Foreign currency loans outstanding(end-March)		

Block-6: Remittances to foreign collaborator(s) (country-wise)

(Amount in Rupees Lakhs)

6(a) Know-how Fee (for consultancy /Technology transfer)

Name of foreign collaborator	Name of the Country	2021-22	2022-23
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		

7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
11	Select: Country		
12	Select: Country		
13	Select: Country		
14	Select: Country		
15	Select: Country		
16	Select: Country		
17	Select: Country		
18	Select: Country		
19	Select: Country		
20	Select: Country		
Total		0.00	0.00

(Amount in Rupees Lakhs)

6(b) Royalty				
	Name of foreign collaborator	Name of the Country	2021-22	2022-23
1	(Name of foreign collaborator)	Select: Country		
2		Select: Country		
3		Select: Country		
4		Select: Country		
5		Select: Country		
6		Select: Country		
7		Select: Country		
8		Select: Country		
9		Select: Country		
10		Select: Country		
11		Select: Country		
12		Select: Country		
13		Select: Country		
14		Select: Country		
15		Select: Country		
16		Select: Country		
17		Select: Country		
18		Select: Country		
19		Select: Country		
20		Select: Country		
21		Select: Country		
22		Select: Country		
23		Select: Country		
24		Select: Country		
25		Select: Country		
26		Select: Country		
27		Select: Country		
28		Select: Country		
29		Select: Country		
30		Select: Country		
Total			0.00	0.00

(Amount in Rupees Lakhs)

6(c) Payments made for use of Brand-name and Trade-mark			
Name of foreign collaborator	Name of the Country	2021-22	2022-23
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
Total		0.00	0.00

(Amount in Rupees Lakhs)

6(d) Dividend			
Name of foreign collaborator	Name of the Country	2021-22	2022-23
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
Total		0.00	0.00

(Amount in Rupees Lakhs)

6(e) Others (Please specify)			
Name of foreign collaborator	Name of the Country	2021-22	2022-23
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
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49	Select: Country		
50	Select: Country		
51	Select: Country		
52	Select: Country		
53	Select: Country		
54	Select: Country		
55	Select: Country		
56	Select: Country		
57	Select: Country		
58	Select: Country		
59	Select: Country		
60	Select: Country		
Total		0.00	0.00

Block-7: Import and Export during the period *(see Note 2 and Note 3)*

(Amount in Rupees Lakhs)

Imports	2021-22	2022-23
7.1 Total value of imports (on c.i.f basis) <i>(see Note 2)</i>		
<i>Of which:</i>		
7.1.1 Imports from foreign parent/associate/collaborator		
7.1.2 Imports under collaboration arrangement		

Exports	2021-22	2022-23
7.2 Total Value of export (on f.o.b basis) <i>(see Note 3)</i>	0.00	0.00
7.2.1 Export of goods, <i>Of which:</i>		
7.2.1.1 Export of goods produced under foreign collaboration agreements		
7.2.1.2 Exports to/on behalf of/through foreign collaborator/associate		
7.2.2 Export of services and other foreign exchange earnings , <i>Of which:</i>		
7.2.2.1 Exports to foreign collaborator/associate		

Block-8: Information on financial particulars during the period

(Amount in Rupees Lakhs)

Items	2021-22	2022-23
8.1 Total Sales		
8.2 Gross profits <i>(see Note 4)</i>		
8.3 Net profits <i>(see Note 5)</i>		
8.4 Total Distributed profits (equity & preference dividend)		
8.5 Total capital employed <i>(see Note 6)</i>		
8.6 Net worth <i>(see Note 7)</i>		

Block-9: Distribution of Expenditure during the period

(Amount in Rupees Lakhs)

Items	2021-22	2022-23
<i>Of which:</i>		
9.1 Cost of raw material used (for manufacturing companies)		
9.2 Compensation to employees		
9.3 Research & Development (R&D) Expenditure		

Block-10: Distribution of Share in R&D Expenditure during the period

Items	2021-22	2022-23
<i>Of which:</i>		
10.1 R & D due to foreign collaborations (%)		
10.2 Adaptation/upgradation/ absorption of product/ process technology received under collaboration (%)		
10.3 Development of new product (process)/ modification (%)		
10.4 Outsourced Research (%)		

(Please provide details of Foreign Collaboration Agreement(s) in Part-III Sheet)

Go to 'Part-III' >>

Block-11: Details of Foreign Collaboration Agreement(s) in force during the 2021-22 and 2022-23 (April - March)11(a) Whether your Company has foreign technical collaboration agreements during the reference period 11(b) Total Number of foreign technical collaboration agreements during the reference period **Agreement-1**

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

<input type="text"/>			
Select: Country			
Select			
Select: Type of Agreement			
<input type="text"/>		<input type="text"/>	
Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any *(in %)*8b) How is the Royalty payable? *(select option)*

<input type="text"/>
Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*9b) How is Lump-sum/ Technical fees payable? *(select option)*

<input type="text"/>
Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

Select
<input type="text"/>

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*11b) *If Yes, please Specify.*

Select
<input type="text"/>

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-2

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

<input type="text"/>			
Select: Country			
Select			
Select: Type of Agreement			
<input type="text"/>		<input type="text"/>	
Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-3

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

4. Type of Collaboration Agreement (select option)

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-4

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

Select

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

11b) *If Yes, please Specify.*

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-5

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-6

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-7

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-8

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-9

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

- 8a) Rate of royalty, if any *(in %)*
8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
10b) If Yes, please Specify.

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)*?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-10

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-11

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

4. Type of Collaboration Agreement (select option)

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-12

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

Select

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

11b) *If Yes, please Specify.*

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-13

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-14

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-15

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-16

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-17

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (select option)
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)
4. Type of Collaboration Agreement (select option)
5. Month of first approval of collaboration agreement (mm/yyyy)
6. Total Period of agreement (in case of technical collaboration)
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

- 8a) Rate of royalty, if any (in %)
8b) How is the Royalty payable? (select option)

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)
9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
10b) If Yes, please Specify.

Select

- 11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-18

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (select option)
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)
4. Type of Collaboration Agreement (select option)
5. Month of first approval of collaboration agreement (mm/yyyy)
6. Total Period of agreement (in case of technical collaboration)
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-19

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

4. Type of Collaboration Agreement (select option)

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-20

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

Select

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

11b) *If Yes, please Specify.*

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-21

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-22

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-23

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-24

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-25

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (select option)
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)
4. Type of Collaboration Agreement (select option)
5. Month of first approval of collaboration agreement (mm/yyyy)
6. Total Period of agreement (in case of technical collaboration)
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

- 8a) Rate of royalty, if any (in %)
8b) How is the Royalty payable? (select option)

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)
9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
10b) If Yes, please Specify.

Select

- 11a) Whether there are any export restrictive clauses in the agreement (see Note 8)?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-26

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator (select option)
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)
4. Type of Collaboration Agreement (select option)
5. Month of first approval of collaboration agreement (mm/yyyy)
6. Total Period of agreement (in case of technical collaboration)
7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-27

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

4. Type of Collaboration Agreement (select option)

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-28

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

Select

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

11b) *If Yes, please Specify.*

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-29

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-30

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-31

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-32

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-33

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
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Select: Type of Asset

- 8a) Rate of royalty, if any *(in %)*
8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
10b) If Yes, please Specify.

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-34

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-35

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

4. Type of Collaboration Agreement (select option)

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Rs lakhs)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-36

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

Select

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

11b) *If Yes, please Specify.*

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions

Select

Agreement-37

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-38

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:

No. of Years

Months:

Months

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-39

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

- 11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-40

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

- 9a) Amount of Lump sum/technical fees, if any, *(Rs lakhs)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

[<< Go to 'Part-I and II '](#)

[Go to 'Declaration' >>](#)

[<< Go to SEC-II](#)

Declaration

Section Number	Validation points for confirmation	Select (Yes/No/NA)
Part - I		
Block-1.1	Company name, CIN Number, email id, etc are entered correctly and in correct format	Select
Block-1.2	Contact details are entered correctly	Select
Part - II		
Block-2	Foreign participation in equity capital can not be more than total equity capital	Select
Block-2 (1)	If 'Total equity capital (paid-up)' is provided then 'Foreign participation in equity capital' can not be zero	Select
Block-3	Sum of values in Block-3 can not be more than 'Foreign participation in equity capital' of Block 2	Select
Block-7 (7.1.1)	Imports from parent associate/collaborator can not be more than total value of imports	Select
Block-7 (7.1.2)	Imports under collaboration arrangement can not be more than total value of imports	Select
Block-7 (7.2.1.1)	Exports of good produced under foreign collaboration agreements' can not be more than 'Export of good'.	Select
Block-7 (7.2.1.2)	Exports to/ on behalf of/ through foreign collaborator/associate' can not be more than 'Export of good'.	Select
Block-7 (7.2.2.1)	Export to foreign collaborator/associate' can not be more than 'Export of services and other foreign exchange Earnings'.	Select
Part - III		
All	All mandatory values must be provided.	Select
Agreement.8a	Rate of Royalty percentage can be 0 to 100.	Select

I hereby declare that the information given in this return is complete and correct to the best of my knowledge and belief.

- i. Name in Full
- ii. Designation
- iii. Email ID:
- iv. Date:

Survey form is complete. Now you can submit the form by email to the email id fcs@rbi.org.in

List

Organisation Type
Public Sector Undertaking
Joint Stock company (Public/Private Limited)
Partnership concern
Proprietary concern
Others

Country
Afghanistan, Islamic State of
Albania
Algeria
American Samoa
Andorra
Angola
Anguilla
Antigua and Barbuda
Argentina
Armenia
Aruba
Australia
Austria
Azerbaijan
Bahamas, The
Bahrain
Bangladesh
Barbados
Belarus
Belgium
Belize
Benin
Bermuda
Bhutan
Bolivia
Bonaire Sint Eustatius and Saba
Bosnia and Herzegovina
Botswana
Brazil
British Indian Ocean Territory
Brunei Darussalam
Bulgaria
Burkina Faso
Burundi
Cambodia
Cameroon
Cabo Verde
Canada
Cayman Islands
Central African Republic
Chad
Chile
China, P.R.: Hong Kong
China, P.R.: Macao
China, P.R.: Mainland
Christmas Island
Cocos (Keeling) Islands
Colombia
Comoros
Congo, Dem. Rep. of
Congo, Rep. of
Cook Islands
Costa Rica
Côte d'Ivoire
Croatia
Cuba
Curacao
Cyprus
Czech Republic
Denmark
Djibouti
Dominica
Dominican Republic
Ecuador
Egypt
El Salvador
Equatorial Guinea
Eritrea
Estonia
Eswatini, Kingdom of
Ethiopia
Falkland Islands (Malvinas)
Faroe Islands
Fiji
Finland
France
French Guiana
French Polynesia
French Southern Territories
Gabon
Gambia, The
Georgia
Germany
Ghana
Gibraltar
Greece
Greenland
Grenada
Guadeloupe
Guam
Guatemala
Guernsey
Guinea
Guinea-Bissau

NIC Code	National Industrial Classification Code (2-digit)
1	Crop and animal production, hunting and related service activities
2	Forestry and logging
3	Fishing and aquaculture
5	Mining of coal and lignite
6	Extraction of crude petroleum and natural gas
7	Mining of metal ores
8	Other mining and quarrying
9	Mining support service activities
10	Manufacture of food products
11	Manufacture of beverages
12	Manufacture of tobacco products
13	Manufacture of textiles
14	Manufacture of wearing apparel
15	Manufacture of leather and related products
16	Manufacture of wood and products of wood and cork, except furniture
17	Manufacture of paper and paper products
18	Printing and reproduction of recorded media
19	Manufacture of coke and refined petroleum products
20	Manufacture of chemicals and chemical products
21	Manufacture of pharmaceuticals, medicinal chemical and botanical products
22	Manufacture of rubber and plastics products
23	Manufacture of other non-metallic mineral products
24	Manufacture of basic metals
25	Manufacture of fabricated metal products, except machinery and equipment
26	Manufacture of computer, electronic and optical products
27	Manufacture of electrical equipment
28	Manufacture of machinery and equipment n.e.c.
29	Manufacture of motor vehicles, trailers and semi-trailers
30	Manufacture of other transport equipment
31	Manufacture of furniture
32	Other manufacturing
33	Repair and installation of machinery and equipment
35	Electricity, gas, steam and air conditioning supply
36	Water collection, treatment and supply
37	Sewerage
38	Waste collection, treatment and disposal activities; materials recovery
39	Remediation activities and other waste management services
41	Construction of buildings
42	Civil engineering
43	Specialized construction activities
45	Wholesale and retail trade and repair of motor vehicles and motorcycles
46	Wholesale trade, except of motor vehicles and motorcycles
47	Retail trade, except of motor vehicles and motorcycles
49	Land transport and transport via pipelines
50	Water transport
51	Air transport
52	Warehousing and support activities for transportation
53	Postal and courier activities
55	Accommodation
56	Food and beverage service activities
58	Publishing activities
59	Motion picture, video and television programme production, sound recording and music publishing activities
60	Broadcasting and programming activities
61	Telecommunications
62	Computer programming, consultancy and related activities
63	Information service activities
64	Financial service activities, except insurance and pension funding
65	Insurance, reinsurance and pension funding, except compulsory social security
66	Other financial activities
68	Real estate activities
69	Legal and accounting activities
70	Activities of head offices; management consultancy activities
71	Architecture and engineering activities; technical testing and analysis
72	Scientific research and development
73	Advertising and market research
74	Other professional, scientific and technical activities
75	Veterinary activities
77	Rental and leasing activities
78	Employment activities
79	Travel agency, tour operator and other reservation service activities
80	Security and investigation activities
81	Services to buildings and landscape activities
82	Office administrative, office support and other business support activities
84	Public administration and defence; compulsory social security
85	Education
86	Human health activities
88	Social work activities without accommodation
90	Creative, arts and entertainment activities
91	Libraries, archives, museums and other cultural activities
92	Gambling and betting activities
93	Sports activities and amusement and recreation activities
94	Activities of membership organizations
95	Repair of computers and personal and household goods
96	Other personal service activities
97	Activities of households as employers of domestic personnel
98	Undifferentiated goods- and services-producing activities of private households for own use
99	Activities of extraterritorial organizations and bodies

Guyana
Haiti
Honduras
Hungary
Iceland
India
Indonesia
Iran, Islamic Republic of
Iraq
Ireland
Isle of Man
Israel
Italy
Jamaica
Japan
Jersey
Jordan
Kazakhstan
Kenya
Kiribati
Korea, Democratic People's Republic of (North Korea)
Korea, Republic of (South Korea)
Kosovo
Kuwait
Kyrgyz Republic
Lao People's Democratic Republic
Latvia
Lebanon
Lesotho
Liberia
Libya
Liechtenstein
Lithuania
Luxembourg
Madagascar
Malawi
Malaysia
Maldives
Mali
Malta
Marshall Islands
Martinique
Mauritania
Mauritius
Mayotte
Mexico
Micronesia, Federated States of
Moldova
Monaco
Mongolia
Montenegro, Republic of
Montserrat
Morocco
Mozambique
Myanmar
Namibia
Nauru
Nepal
Netherlands
New Caledonia
New Zealand
Nicaragua
Niger
Nigeria
Niue
Norfolk Island
North Macedonia, Republic of
Norway
Oman
Pakistan
Palau
Panama
Papua New Guinea
Paraguay
Peru
Philippines
Pitcairn
Poland
Portugal
Puerto Rico
Qatar
Réunion
Romania
Russian Federation
Rwanda
Samoa
San Marino
São Tomé and Príncipe
Saudi Arabia
Senegal
Serbia, Republic of
Seychelles
Sierra Leone
Singapore
Sint Maarten
Slovak Republic
Slovenia
Solomon Islands

Somalia
South Africa
South Sudan
Spain
Sri Lanka
St. Helena
St. Kitts and Nevis
St. Lucia
St. Pierre and Miquelon
St. Vincent and the Grenadines
Sudan
Suriname
Sweden
Switzerland
Syrian Arab Republic
Taiwan Province of China
Tajikistan
Tanzania
Thailand
Timor-Leste
Togo
Tokelau
Tonga
Trinidad and Tobago
Tunisia
Türkiye, Rep. of
Turkmenistan
Turks and Caicos Islands
Tuvalu
Uganda
Ukraine
United Arab Emirates
United Kingdom
United States
United States Minor Outlying Islands
Uruguay
Uzbekistan
Vanuatu
Vatican City State
Venezuela, República Bolivariana de
Vietnam
Virgin Islands, British
Virgin Islands, U.S.
Wallis and Futuna Islands
West Bank and Gaza Strip
Western Sahara
Yemen, Republic of
Zambia
Zimbabwe
Not Specified (including Confidential)
International Organizations